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* IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 361/2023 and I.A. 14719/2023

CONQUEROR INNOVATIONS PRIVATE LIMITED & ANR. Plaintiffs

Through: Mr. Chander Lall, Senior Advocate

with Ms. Anuradha Salhotra, Mr. Siddharth Sharma, Mr. Nikhil Sharma and Mr. Akshay Bharadwaj,

Advocates (M: 9820346539).

versus

XIAOMI TECHNOLOGY INDIA PRIVATE LIMITED... Defendant

Through: Mr. V. Lakshmikumaran, Mr. Voqendra Aldek Mr. Prepay Mundra

Yogendra Aldak, Mr. Pranav Mundra, Mr. Ankur Garg and Ms. Bhavya

Shukla, Advocates.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 08.08.2023

- 1. This hearing has been done through hybrid mode.
- 2. Ld. Counsel for the Defendant- Xiaomi Corporation submits that the written statement was filed yesterday.
- 3. It is noticed that summons were accepted on 29th May, 2023, accordingly, the written statement would have to be accompanied with a condonation of delay application, and proper grounds would have to be made out for condoning the delay.
- 4. Issue notice in *I.A.* 14719/2023. The Defendant shall file a reply in *I.A.* 14719/2023 within two weeks explaining its financial position.
- 5. List on the date already fixed.

PRATHIBA M. SINGH, J.

AUGUST 8, 2023mr/dn